

**COURT OF THE  
DISTRICT & SESSIONS JUDGE,**

..... **TRIPURA :** .....

No. ....

July ....., 201...

**Sub:** Information of cases under PC Act, 1988-*re*.

**Ref:** No. F.40 (26)(h)-HCT/STT-Q/2013/ ....., dated ..... on the above subject.

**STATEMENT SHOWING INSTITUTION, DISPOSAL & PENDENCY OF CASES  
IN RESPECT OF OFFENCES UNDER PREVENTION OF CORRUPTION ACT, 1988  
IN THE SUBORDINATE COURTS IN THE STATE OF TRIPURA IN I/II/III/IV QUARTER ENDING ON ....., 20 .....**

<b>Sl. No.</b>	<b>Name of the Court</b>	<b>Opening Balance (as on .....)</b>	<b>Institution (from ..... to .....)</b>	<b>Disposal (from ..... to .....)</b>	<b>Pendency (at the end of .....)</b>
	<b>TOTAL</b>				

**(Signature of the District & Sessions Judge)**

..... Tripura : .....